



കേരള സർക്കാർ  
Government of Kerala  
2018



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI  
Reg. No. KL/TV(N)/634/2018-20

# കേരള ഗസറ്റ്

## KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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### PART I

Notifications and Orders issued by the Government

**KERALA STATE GOODS AND SERVICES TAX  
DEPARTMENT**

**NOTIFICATION**

No. 14/2018-State Tax

No. CT/22046/2017-C1.

*Thiruvananthapuram, 10th October 2018.*

In exercise of the powers conferred by sub-section (1) of section 5 of the Kerala Goods and Services Tax Act, 2017 (20 of 2017) (hereinafter referred to as the said Act), the Commissioner hereby makes the following amendments in the notification No. 6/2018-State Tax dated the 11th July, 2018, published in the Kerala Gazette No. 32, Volume VII, Part I, dated the 7th August, 2018, namely:—

In the said notification, in the table, in column No. 1, for the name “Asalatha. G. S.” the name “Deepa K. L.” shall be substituted.

RAJAN N. KHOBRADE IAS,  
*Commissioner.*

**NOTIFICATION**

No. 15/2018-State Tax

No. CT/22046/2017-C1.

*Thiruvananthapuram, 10th October 2018.*

In exercise of the powers conferred by section 48 of the Kerala State Goods and Services Tax Act, 2017 (20 of 2017) read with sub-rule (3) of rule 83 of the Kerala State Goods and Services Tax Rules, 2017, the Commissioner, on the recommendations of the Council, hereby notifies the National Academy of Customs, Indirect Taxes and Narcotics, Department of Revenue, Ministry of Finance, Government of India, as the authority to conduct the examination of GST Tax Practitioners as per the said sub-rule.

RAJAN N. KHOBRADE IAS,  
*Commissioner.*

**COCHIN PORT TRUST**

**NOTIFICATION**

No. A1/23/Stevedoring/2017-S. *4th July 2018.*

In exercise of the powers conferred under Sub-Section (f) and (k) of Section 123 of the Major Port Trusts Act, 1963 (No. 38 of 1963), the Board of Trustees of Port of Cochin hereby makes the following Regulations further to modify the Cochin Port (Issue of Stevedoring and Shore Handling Licences) Regulations 2017, subject to approval of the Central Government and the same is being published twice in the official Gazette for the information of the public, as required under Sub-Section (2) of Section 124 of the said Act namely:—

1. Short title, application and commencement:—
  - (i) These regulations may be called the Cochin Port (Issue of Stevedoring and Shore Handling Licences) Regulations, 2017.
  - (ii) They shall come into force from the date of their final publication in the Gazette of India.
2. In the Cochin Port (Issue of Stevedoring and Shore Handling Licences) Regulations 2017 published in the Kerala Gazette on 26th September & 3rd October 2017 vide Notification No. A1/23/Stevedoring/2017-S dated 16th June 2017, the following modification shall be made in the Regulation namely:—
  - (a) Clause (iii) of Regulation 5 ‘Stevedoring and Shore Handling Charges’ shall be substituted by the following:—
 

“(iii) The Port Trust shall charge a royalty as the licence fee for the Stevedoring and Shore Handling Licences. The Port Trust shall fix a per Metric Tonne royalty rate from all agents and no discrimination will be made among the Stevedoring and Shore Handling agents on the royalty as the licence fee”
  - (b) Clause (iv) of Regulation 6 ‘Issue of License for Stevedoring & Shore Handling Agents’ shall be substituted by the following:—
 

“(iv) The applicant shall submit a Bank Guarantee for ` 5 lakh valid for the period of the license so as to meet any contingency, which shall be refunded without interest after adjusting the claims, if any, when the licensee ceases to operate.”
  - (c) After Clause (vi) of Regulation 7 ‘Validity/ Renewal of licence’, the following shall be inserted as Clause (vii)
 

“vii. If the Traffic Manager finds any default on the part of Stevedoring & Shore Handling Agent, he shall cause to issue warning in the event of first default and in the event of second default, the license of the Stevedoring & Shore Handling agent shall be liable to be cancelled, apart from levying penalties.”
  - (d) The existing Regulation 8 ‘Duties & Responsibilities’ shall be read as Regulation 9 and the following shall be inserted as new Regulation 8:—
 

“8. Migration to the new Stevedoring and Shore Handling Scheme.

The existing Stevedoring Agents will have to switch over to the new Stevedoring and Shore Handling Scheme from that date and charge the ceiling tariff rate fixed. If they do not switch over to the new scheme, the licence shall be terminated by the Port Trusts by giving due notice as envisaged in the Regulations.”

- (e) After Clause (viii) of existing Regulation 8 ‘Duties & Responsibilities’, the following shall be inserted as Clause (ix) and (x)

“(ix) The Stevedore & Shore Handling agent shall achieve the performance norms fixed by the Port’s Berthing Policy.

(x) The Stevedore & Shore Handling agencies shall publish their tariff along with break up in their web sites and in the website of the Port.”

- (f) Clause (i) of existing Regulation 9 ‘Cancellation/ Suspension of license’ shall be substituted by the following:—

“(i) The firm does not achieve the performance norms issued by the Port Authority as per the Berthing Policy for an average over a period of 3 months.”

- (g) The following shall be inserted after existing Regulation 12 as new Regulation 14:—

“14. Training, Use of Modern Technology

The personnel deployed in Stevedoring & Shore Handling activities shall be trained in modern methods of cargo handling for improving the productivity, efficiency and safety.”

- (h) The existing Regulation No. 9, 10, 11, 12 & 13 shall be read as Regulation No. 10, 11, 12, 13 & 15 respectively

- (i) In Form A of Appendix-I, the following paragraph may be inserted after the paragraph ending with if the license is issued/renewed and before the words ‘Signature of the Applicant’

“I certify that the firm/management/directors are not convicted by the court of any offence involving moral turpitude and sentenced in respect of thereof to imprisonment for not less than six months, and a period of five years has not been elapsed from the date of expiry of the sentence.”

Willingdon Island,  
Cochin-682 009.

(Sd.)  
Secretary.

**APJ ABDUL KALAM TECHNOLOGICAL UNIVERSITY**  
(A state Government University)  
CET Campus, MBA Block, Thiruvananthapuram-695 016

NOTIFICATION

No. KTU/Assistant VCS/19/2018. 5th October 2018.

It is hereby notified that, vide notification No. GS6 4061/2017 dated 4th October 2018 of Governors Secretariat, Kerala Raj Bhavan, in exercise of the powers conferred by section 13(7) of the APJ Abdul Kalam Technological University Act, 2015, the Chancellor of the University is pleased to order that Dr. J. Letha, Vice Chancellor, CUSAT stands relieved of her additional duties in the APJ Abdul Kalam Technological University. Dr. Usha Titus IAS (KL-1993), Principal Secretary to Government, Higher Education Department shall exercise the powers and performs the duties of the office of the Vice Chancellor of the APJ Abdul Kalam Technological University, Thiruvananthapuram with effect from 5-10-2018, until further orders.

Accordingly, Dr. Usha Titus IAS has assumed the charge of the office of the Vice-Chancellor, APJ Abdul Kalam Technological University with effect from the A. N. of 5-10-2018.

DR. G. P. PADMAKUMAR,  
Registrar.

**COCHIN UNIVERSITY OF SCIENCE AND TECHNOLOGY**

NOTIFICATION

No. EL 17(1)/2018-Vol.(I). 1st September 2018.

Ref:—Letter No. ൩൧2/189/18/൧.൩.൩. dated 23-8-2018 from the Principal Secretary, Higher Education (B) Department, Government of Kerala, Thiruvananthapuram.

It is hereby notified that, vide the Government Letter referred above Sri K. K. Krishnakumar, Centre for Socio-Economic & Environmental Studies (C.S.E.S), Padivattom, Khadi Federation Building, N.H. Bye-pass, Kochi-682 024 (3 C. Park View Apartments, Naithali Road, Near EMS Library, Mavelipuram, Kakkanad, Kochi-682 030) is nominated to the Syndicate of Cochin University of Science and Technology by the Government of Kerala in accordance with the provisions under Section 17(1) (xiii) of Cochin University of Science and Technology Act, 1986. The above member shall hold the Office with effect from 23-8-2018 and the term of Office will be subject to the provisions contained in Cochin University of Science and Technology Act, 1986 and Statutes thereunder as amended from time to time.

By order of the Vice Chancellor

(Sd.)  
Registrar.

Kochi-22.